

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-70/1992/7113/A**

From :- Shri Saptarshi Garg,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Paban Chandra Kalita,  
Member, Motor Accident Claims Tribunal,  
Goalpara.

Dated Guwahati the 23<sup>rd</sup> December, 2021.

Sub: **Casual leave with headquarter leave permission.**

Ref:- Your letter No. MACT/GLP/2021/2052, dtd. 22.12.2021

Sir,

With reference to the above, I am directed to inform you that you have been granted **two days casual leave on 27.12.2021 & 28.12.2021 along with headquarter leave permission from the evening of 24.12.2021 till the morning of 29.12.2021, as prayed for.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara will remain in charge of your Court and office during your absence.

Yours faithfully,

*Sd/-*  
**JT.REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-70/1992/ 7114-7115 /A, dated 23.12.2021

Copy to:

1. The District and Sessions Judge, Goalpara.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

*Sd/-*  
23/12/21  
**JT.REGISTRAR (VIGILANCE)**  
*Handwritten*